

[Shri Ram Niwas Mirdha]

proposes to discuss this very important matter with the leaders of the Opposition Parties with a view to exploring how this directive principle can be best enforced. The Prime Minister has written a letter to Shri Bhat appealing to him to give up the fast. I hope Shri Bhat will pay heed to her appeal and give up his fast.

SHRI SHYAMNADAN MISHRA :
You have to create conditions for this.

12.56 hrs.

CONSTITUTION (THIRTIETH AMENDMENT) BILL*

THE MINISTER OF LAW AND JUSTICE AND PETROLEUM AND CHEMICALS (SHRI H. R. GOKHALE) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. SPEAKER : The question is ;

“That leave be granted to introduce a Bill further to amend the Constitution of India”

The motion was adopted.

SHRI H. R. GOKHALE : I introduce the Bill. (*Interruption*).

MR. SPEAKER : Mr. Banerjee, don't interrupt every time. You are a member of the Business Advisory Committee and you should take up these matters there. Why do you take the time of the House? After all, I have to do my work also. Every time I cannot work with that tension.

12.57. hrs.

HOMOEOPATHY CENTRAL COUNCIL BILL

THE DEPUTY MINISTER IN THE MINISTRY OF HEALTH AND FAMILY PLANNING (SHRI A. K. KISKU) : Sir, on behalf of Shri Chattopadhyaya, I move item 12. There are two changes in the names of members of the Select Committee as printed on the agenda. In Serial No. 22 instead of Shri Jharkhande Rai, the name will be Maulana Ishaque Sambhali. In Serial No. 30, instead of Shri T. Sohan Lal, the name will be Shri A.K. Kisku.

I beg to move :

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 3rd April, 1972 and communicated to this House on the 4th April, 1972 and do resolve that the following 30 Members of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

Shri Ziaur Rahman Ansari,
Shri Vidya Dhar Bajpai,
Shri Kushok Bakula,
Shri Muhammed Khuda Bukhsh,
Shri A. M. Chellachemi,
Shri Bhaosahib Dhamankar
Shri Hiralal Doda,
Shri Nageshwer Dwivedi,
Shri Pampan Gowda,
Shri Madhuryya Haldar,
Shri Chiranjib Jha,
Shri Popatlal M. Joshi,
Shri Ramachandran Kadannappalli,
Shri B.R. Kavade,
Shri T.S. Lakshmanan,
Shri Mallikarjun,
Shri Prasannbhai Mehta,
Shri N. Sreekantan Nair,
Dr. Laxminarayan Pandeya,
Shri Janaki Ballav Patnaik,
Shri S.L. Peje,
Maulana Ishaque Sambhali
Shri M. Satyanarayan Rao.
Shri Umed Singh Rathia,
Shri K. Ramakrishna Reddy,
Dr. Sankata Prasad,
Shri Awdhesh Chandra Singh,
Shri Ram Deo Singh,
Shri Rana Bahadur Singh, and
Shri A. K. Kisku.

MR. SPEAKER : The question is:

“That this House do concur in the recommendation of Rajya Sabha that the House do join in the Joint Commi-

tee of the Houses on the Bill to provide for the constitution of a Central Council of Homoeopathy and the maintenance of a Central Register of Homoeopathy and for matters connected therewith, made in the motion adopted by Rajya Sabha at its sitting held on the 3rd April, 1972 and communicated to this House on the 4th April, 1972 and do resolve that the following 30 Member of Lok Sabha be nominated to serve on the said Joint Committee, namely :—

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 Shri K. Ramakrishna Reddy,
 Dr. Sankata Prasad,
 Shri Awdhesh Chandra Singh,
 Shri Ram Deo Singh,
 Shri Rana Bahadur Singh, and
 Shri A.K. Kisku.

The motion was adopted.

13 hrs.

DEPARTMENTAL INQUIRIES (ENFORCEMENT OF ATTENDANCE OF WITNESSES AND PRODUCTION OF DOCUMENTS) BILL

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS AND IN THE DEPARTMENT OF PERSONNEL (SHRI RAM NIWAS MIRDHA) : I beg to move :

“That the following amendments made by Rajya Sabha in the Bill to provide for the enforcement of attendance of witnesses and production of documents in certain departmental inquiries and for matters connected therewith or incidental thereto, be taken into consideration :—

“Enacting Formula

- (i) That at page 1, line 1, for the words “Twenty-Second year’ the words ‘Twenty-third Year’ be *substituted*.

Clause 1

- (ii) That at page 1, line 4, for the figures ‘1971’ the figures ‘1972’ be *substituted*.

Clause 7

- (iii) That at page 4, line 1 to 3, for the words “two successive sessions, and if, before the expiry of the session in which it is so laid or the session immediately following the words ‘two or more successive sessions, and if, before the expiry of the session immediately following the session or the successive sessions aforesaid’ be *substituted*.”

Amendments (i) and (ii) are purely formal and incidental to the Bill being finally passed by Parliament in the year 1972 instead of 1971.

As regards the third amendment, it says that the period of thirty days for which the rules made by the Central Government under clause 7 of the Bill has to be laid before Parliament will be permitted to be comprised in one session or in any number of successive sessions instead of being limited to two successive sessions, as provided in the Bill as introduced and passed by this House. This amendment was suggested by the Ministry of Law and Justice based on the recommendation of the Committee on Subordinate Legislation of the Lok Sabha and Rajya Sabha. These amendments are self-explanatory and are of a formal nature and I would request the House to adopt them.